The RBI had also shifted its policy stance from monetary tightening in response to the elevated inflationary pressures in the first half of 2008-09 to monetary easing in response to easing inflationary pressures and moderation of growth engendered by the crisis. The Reserve Bank's policy response has aimed at containing the contagion from the global financial crisis while maintaining comfortable domestic and forex liquidity.

Incidents of emergency landing of planes

- \dagger^* 64.SHRI KAPTAN SINGH SOLANKI: Will the Minister of CIVIL AVIATION be pleased to state:
- (a) whether it is a fact that there have been many incidents of emergency landing of planes in the country due to technical snags and other reasons during the last one year;
 - (b) if so, the details thereof and the reasons of such incidents;
 - (c) whether Government has made any enquiry into such incidents;
 - (d) if so, the findings thereof; and
- (e) the steps Government is taking to improve the condition of aviation sector in view of increasing irregularities therein?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL):
(a) and (b) During the year 2009, 6 incidents of emergency landings were reported due to various reasons, including technical snags.

- (c) and (d) In the preliminary findings, the above 6 incidents of emergency landing were found to be caused due to hydraulic failure, avionic smoke warning, engine flame out, fuel emergency and aft cargo smoke warning.
- (e) Safety recommendations emanating from investigation of incidents are followed up for implementation with the concerned agencies for preventing recurrence of such incidents in future. The manpower in Directorate General of Civil Aviation (DGCA) has also been suitably augmented to strengthen its safety oversight capabilities and ensure better discharge of surveillance responsibilities.

Implementation of PMGSY in Bihar

- *65. SHRI RAJNITI PRASAD: Will the Minister of RURAL DEVELOPMENT be pleased to state:
- (a) how much fund has been allocated for construction of rural roads in Bihar under Pradhan Mantri Gram Sadak Yojana (PMGSY), district-wise;
- (b) what is the system of monitoring the implementation of the scheme in view of the allegations of rampant corruption; and
 - (c) what steps are being taken to ensure timely completion of the projects?

[†]Original notice of the question was received in Hindi.

THE MINISTER OF RURAL DEVELOPMENT (DR. C.P. JOSHI): (a) Under Pradhan Mantri Gram Sadak Yojana (PMGSY), funds are allocated by the Ministry of Rural Development to the States and not district-wise. Rs. 2088 crore has been allocated to Bihar upto 2008-09 under the programme.

- (b) The Programme is implemented by the agencies of the State Governments. Hence primary responsibility to monitor the implementation of the scheme is with the State Government. The Ministry of Rural Development monitors the implementation of the Programme through:
- (i) Performance Review Meetings (PRC),
- (ii) Regional Review Meetings (RRC),
- (iii) Meetings of the Empowered Committee,
- (iv) Field visits of the Officers of Ministry of Rural Development and National Rural Roads Development Agency (NRRDA), and
- (v) Inspection by National Quality Monitors (NQMs).
 - (c) The following steps have been taken to ensure timely completion of projects under PMGSY:-
- i. The State Government has been advised to set up dedicated Project Implementation Units (PIUs) for the implementation of the programme.
- ii. 5 Nominated Executing Agencies (NBAs) namely M/s IRCON International Limited, M/s National Buildings Construction Corporation Limited, M/s National Projects Construction Corporation Limited, M/s National Hydro-electric Power Corporation Limited and Central Public Works Department have also been engaged for the implementation of the programme in Bihar.
- iii. Contracting capacity has been further augmented by rationalizing the standard bidding document.
- iv. In order to reduce the delay and enhance transparency in bidding process, the State Government has been advised to take recourse to e-tendering.
- v. Performance incentive for timely completion of projects has been introduced under which contractors delivering projects within schedule are accorded higher weightage in qualification assessment in future contracts.
- vi. State Government and NBAs have been advised to enforce levy of liquidated damages, wherever required, for better contract management.

Complaints regarding NREGS

†*66.DR. PRABHA THAKUR:

SHRI KAMAL AKHTAR:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

[†]Original notice of the question was received in Hindi.